

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 273 of 2018

IN THE MATTER OF:

Om Prakash Avulla

...Appellant

Vs

Achala Gold Agritech Investments Ltd & Ors.

...Respondents

Present:

Appellant: Mr. P. Nagesh and Mr. Dhruv Gupta, Advocates.

Respondent: Mr. Ankit Roopanwal and Ms. Sudakshina Rathor, Advocate.

With

Company Appeal (AT) No. 311 of 2018

IN THE MATTER OF:

U.V. Hari Prasad Raju & Ors.

...Appellants

Vs

Achala Gold Agritech Investments Ltd & Ors.

...Respondents

Present:

Appellants: Mr. Ankit Roopanwal and Ms. Sudakshina Rathor, Advocate.

Respondents: Mr. P. Nagesh and Mr. Dhruv Gupta, Advocates for Respondent No. 2 to 15.

ORDER

22.07.2019: Heard learned counsel for the Appellants in Company Appeal (AT) No. 311 of 2018 in part. Some queries were raised by the Bench which necessitate reference to documents which could not be pointed out by learned counsel for the Appellants.

In this circumstance, we adjourn the hearing with direction to learned counsel for the Appellants to flag-mark the relevant documents and in the event of such documents not being on record, file the same by a supplementary affidavit.

We reschedule the hearing at the request of learned counsel for the Appellant who submits that he need at least one weeks' time to do the needful.

List both the appeals for further hearing on **31st July, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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